

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 07.03.2013

OA No. 190/2013

The advocates are abstaining from the work today. We have gone through the pleadings as well as documents available on record.

2. By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the respondents may be directed to allow the applicant to participate in the selection process for the post of G.P. 1800 (erstwhile grade-D) besides praying that the respondents may be directed to give appointment to the applicant on the post of G.P. 1800 (erstwhile grade-D) with all consequential benefits.

3. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted a legal notice dated 20.02.2013 (Annexure A/1) before the respondents through his counsel, which is still pending for consideration. In view of this fact, we deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the legal notice dated 20.02.2013 (Annexure A/1) by way of passing a reasoned and speaking order.

4. Consequently, the respondents are directed to consider and decide the legal notice dated 20.02.2013 (Annexure A/1) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case, looking to the urgency in the matter, not later than a period of fifteen days from the date of receipt of a copy of this order.

5. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.

6. With these observations and directions, the Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K.S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)